passed by the Lok Sabha at its sitting held on the 7th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-SECOND REPORT

Shri Mulchand Dube (Farukhabad): Sir, I beg to present the Twenty-second Report of the Committee on Absence of Members from the sittings of the House and also to lay on the Table a copy of the statement showing the names of Members who have been absent for 15 days or more continuously during the Eleventh Session.

12.04 hrs.

PETITION *RE*: PROPOSED DIVISION OF BERUBARI UNION BETWEEN INDIA AND PAKISTAN

Shri Tridib Kumar Chaudhuri (Berhampore): Sir, I beg to present a petition signed by a petitioner relating to the proposed division of Berubari Union. No. 12 between India and Pakistan.

12.04½ hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

KILLING OF TWO SEPOYS OF MANIPUR RIFLES BY NAGA HOSTILES

Shri Braj Raj Singh (Firozabad): Sir, under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "The reported death of 2 sepoys of an advance party of Manipur Rifles and injuries to another in an encounter with Naga hostiles on the 9th December, 1960."

The Minister of Home Affairs (Shri G. B. Pant): On the morning of the 9th December 1960, about 80 Naga hostiles fired upon an advance guard of the Manipur Rifles animal transport convoy in the vicinity of mile 26 on the Kangchup Tamenglong State Highway. The hostiles had taken up positions by encircling the bridle path from three sides. The main escort party quickly joined the advance guard and returned the fire. In the encounter which lasted for about five hours, two Riflemen were killed and one wounded. The number of hostile casualties is not known. All Government stores and animals were saved and only one web belt and one bayonet were lost. Reinforcements have been sent in and further action is being taken against the hostiles. On the morning of the 10th December, personnel of the Manipur Rifles combed the area and made some arrests.

As Members are aware, there has been some spurt in Naga hostile activity in Manipur after the announcement of Government's intention to constitute a new State of Naga Land. While Government's announcement has been well received by the mass of the Naga people, the hostiles have been trying to delay the implementation of the agreement reached with the Naga People's Convention so as to bolster up their own falling influence. The hostiles have, therefore, made attempts to intimidate those who are co-operating in the implementation of the Delhi agreement. In spite of their tactics, the hostiles have not met with any success.. Elections to the Interim Body are proceeding apace and have been almost completed. 37 of the 45 seats have been filled and elections remain to be com-

[Shri G. B. Pant]

pleted in only two tribes, the Angamis and Chakesangs.

The Manipur Administration have taken necessary measures to effectively deal with the situation created by hostile activity. Ukhrul Sub-Division has been declared a disturbed area with effect from the 7th October, 1960 to facilitate action by the security forces which have been suitably strengthened.

श्री ब्रजराज सिंह : क्या इस बात का अन्दाजा लगाया गया है कि मणिपुर एरिया में होस्टाइल्स की क्या ताकत है, कितने लोग हैं जो ये कार्यवाइयां कर रहे हैं ? और इस बात को देखते हुए और गृह मंत्री की इस स्वीकारोक्ति के बाद कि नागालैंड की घोषणा के बाद यहां पर यह कार्रवाइयां बढ़ गयी हैं, क्या सरकार मणिपुर में प्रतिनिधि सरकार बनाने के प्रस्ताव पर विचार कर रही है, और उस पर कब तक अन्तिम निर्णय ले लिया जाएगा ?

श्री गो० ब० पन्त : मैं समझता हूं कि इन दो बातों का एक दूसरे से कोई ताल्लुक तो हैं नहीं । जहां तक होस्टाइल नागाज का सवाल है, उनकी ज्यादतियों को रोकने के लिए कार्रवाई की जा रही है । जहां तक रेसपांसिबिल गवर्नमेंट या प्रेजेंट सैट अप में कोई बदलाव करने की बात है वह अलग है । मगर उस पर भी गवर्नमेंट विचार कर रही है कि वहां क्या क्या बदलाव हो सकते हैं ।

श्री ब्रजराज सिंह : उनकी ताकत क्या

अध्यक्ष महोदय : वे बहुत से लोग हैं जो इधर उधर घूमते फिरते हैं ।

Shri Braj Raj Singh: Sir, he did not reply to one of my questions; the number of hostiles that are in the Manipur area.

श्री गो० ब० पन्त : मणिपुर एरिया की कोई मर्दुमशुमारी तो हुई नहीं है ।

Dr. Ram Subhag Singh (Sasaram): The hon. Minister said that the Ukhrul sub-division of the Manipur territory had been declared as a disturbed area. May I know whether the administration in Tamenglong sub-division is functioning normally or not and what the Government are going to do to have smooth administration in these two sub-divisions where the disturbances have been created due to the announcement of the creation of the Nagaland?

Shri G. B. Pant: Tamenglong sub-division too has been sometimes, I think, disturbed. But Ukhrul sub-division has already been declared to be a disturbed area. The Tamenglong sub-division has not been declared a disturbed area as such but precautionary measures are being taken in both the areas.

Shri Hem Barua (Gauhati): The statement says that some of the Nagas were arrested. I just want to know whether the hostile Nagas were arrested and whether they belong to the Naga Hills-Tuensang area or whether they belong to the hill districts of Manipur. From that I want to know whether the Naga hostile activity has spread to the hill division of Manipur or not. And if so, I want to know whether the delegation that came to see our hon. Prime Minister and submitted a memorandum is of the opinion that if responsible Government is granted to Manipur the hill and tribal people would co-operate.

Mr. Speaker: Order, order. The only point is whether it has spread to the Naga Hill tribes. All the other things are not relevant here.

Shri G. B. Pant: Some of the Nagas in Manipur do not want to join any sort of a responsible administration that may be set up, in case one is set up and they are in sympathy with the

Nagas on the other side. They say that all Nagas should combine together and belong to a common Nagaland . . . (*Interruptions.*).

Mr. Speaker: I am not going to allow any more questions.

12.13 hrs.

MOTOR TRANSPORT WORKERS BILL—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Abid Ali on the 14th December, 1960, namely:—

> "That the Bill to provide for the welfare of motor transport workers and to regulate the conditions of their work, as reported by the Joint Committee, be taken into consideration."

Shri Braj Raj Singh may continue his speech.

श्री ब्रजराज सिंह : (फिरोजाबाद) : अध्यक्ष महोदय, संयुक्त समिति ने जिस शक्ल में इस बिल को अपनी रिपोर्ट के बाद भेजा है, उस की अधिकांश व्यवस्थाओं का मैं स्वागत करता हूं । मैं समझता हूं कि संयुक्त समिति ने इतने परिवर्तन इस बिल में किये हैं जितने परिवर्त्तन सम्भवत: अन्य किसी बिल में नहीं किये होंगे और यह खुशी की बात है कि सरकार का दृष्टिकोण भी संयुक्त समिति के सामने यह रहा कि उन्होंने सभी महत्वपूर्ण प्रश्नों को जोकि उठाये गये, उन्होंने उनको मंजूर किया । लेकिन मुझे दु:ख है कि कम से कम एक व्यवस्था के सम्बन्ध में सरकार ने न तो संयुक्त समिति में विचार किया और न सम्भवत: यहां विचार करना चाहती है । यह व्यवस्था अपवादों के सम्बन्ध में है । इस बिल की व्यवस्थाओं को कहीं कोई प्रान्तीय सरकार चाहे तो वह अपने क्षेत्र में कुछ अंडरटेकिंग्स पर से उसका पालन करना माफ कर सकती है । इस का नतीजा यह होगा कि प्रान्तीय सरकारें जो कि अधिक से अधिक अपनी अंडरटेकिंग्स कायम करती हुई चली जा रही हैं, वे अपनी अंडरटेकिंग्स पर इस ऐक्ट की व्यवस्थाओं को लागू न करें । उन के अन्दर जो कार्यकर्त्ता या कर्मचारी काम कर र होंगे उन कर्मचारियों पर इस ऐक्ट की धाराएं लागू नहीं होगी । उदाहरण के लिए संयुक्त समिति के सामने जो गवाही दी गई और जो कि अब सदन के सामने रख दी गई, यदि उसका अध्ययन किया जाय तो यह पता लगेगा कि विभिन्न राज्यों में राज्य स्तर पर मोटर ट्रान्सपोर्ट अंडरटेकिंग्स चल रही हैं, उनका विचार यह था कि यह ऐक्ट या तो बिल्कुल उन पर लागू नहीं होना चाहिये, राज्य अंडरटेकिंग्स पर लागू नहीं होना चाहिए और अगर उन पर लागू किया जाता है तो फिर इस तरह की कोई मोटर वैहक्लि न हो जहां कि १,२ आदमी काम करते हों और उन पर यह लागू न हो । इसके माने यह हुए कि वह ऐसा समझते हैं कि जब इस ऐक्ट की व्यवस्थाएं राज्य अंडरटेकिंस पर लागू की जायेंगी तो सम्भवत: उससे उनको नुक्सान होगा । साफ इससे यह प्रतीत होता है कि उसकी व्यवस्थाओं को वह अपने ऊपर लागू नहीं करना चाहते हैं । यदि यह अधिकार हम राज्य सरकारों को दे देते हैं कि वे इस ऐक्ट की व्यवस्थाओं को जिन अंडरटेकिंग्स पर वे लागू न करना चाहें लागू न करें तो उसका नतीजा यह होगा कि सम्भवत: वह अपनी जो अंडरटेकिंग्स चला रहे हैं, उन पर इस ऐक्ट की व्यवस्थाओं को लागू नहीं करेंगे । यही नहीं इस ऐक्ट में यह भी यवस्था की गई है कि अगर वे चाहे तो न केवल राज्य अंडरटेकिंग्स को बल्कि दूसरी जो उनके वहां पर अंडरटेकिंग्स हैं उनको भी इस ऐक्ट की व्यवस्थाओं और इस ऐक्ट का जो इम्पलीमेंटशन है उससे माफ कर सकते हैं और वह उन पर लागू नहीं हो सकेगा ।

12.16 hrs.

[SHRI MULCHAND DUBE *in the Chair*]

बिल में यह व्यवस्था रक्खी गई है कि जब कोई राज्य सरकार इस तरीके का निश्चय